

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "E" NEW DELHI**

**BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER
&
SHRI O.P. KANT ACCOUNTANT MEMBER**

I.T.A. No.4230/DEL/2017
Assessment Year 2010-11

N.T. Back Office Services Pvt. Ltd., 7/6 Sarvapriya Vihar, New Delhi.	v.	DCIT, Circle-13(1), New Delhi.
TAN/PAN: AACCG 2049N (Appellant)		(Respondent)

Appellant by:	Shri Rohan Khare, Adv.		
Respondent by:	Ms. Rakhi Vimal, Sr.D.R.		
Date of hearing:	07	01	2020
Date of pronouncement:	07	01	2020

ORDER

PER AMIT SHUKLA, J.M.:

The aforesaid appeal has been filed by the assessee against the impugned order dated 16.02.2016 passed by Commissioner of Income Tax (Appeals)-XX, New Delhi for the Assessment Year 2010-11.

2. During the course of hearing, at the outset, the ld. counsel for the assessee submitted that assessee has been granted relief in the proceedings initiated in consequence to the impugned order passed u/s.263 of the Act; therefore, assessee would like to withdraw the present appeal.

3. Learned Department Representative did not object if the appeal of the assessee is dismissed as withdrawn.

4. In view of the submission of the ld. counsel, we dismiss the appeal of the assessee as withdrawn.

6. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open Court on 7th January, 2020.

Sd/-

[O.P. KANT]

ACCOUNTANT MEMBER

DATED: 7th January, 2020

PKK:

Sd/-

[AMIT SHUKLA]

JUDICIAL MEMBER